


NATIONAL COMPANY LAW TRIBUNAL  
~~SINGLE~~ BENCH  
CHENNAI

(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TP (HC)/188/CAA/2017  
NAME OF THE TRANSFEROR 1 : T1 AT MEGHALAYA  
NAME OF THE TRANSFEROR 2 : T2 AT GUWAHATI  
NAME OF THE TRANSFERRE : DALMIA CEMENT (BHARAT) LTD  
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
1.	P. H. Arvindh Pandian Sr. Advocate for VISHNU MOHAN	for Petitioner	

**ORDER**

Senior Counsel representing the petitioner present and made his submissions. During submissions, he pointed out that as per the orders passed by this Tribunal dated 20.3.2017, specific directions were given to the Registry to send notice to the statutory authorities. Keeping the said observations in mind, the Registry is directed to put up a note whether notices were sent to the authorities for passing necessary orders. While making submissions, the senior counsel stated that report of CCI has been received with a specific direction that the petitioner has to submit an undertaking from the companies involved in the Scheme of Amalgamation/Compromise/Arrangement that CCI approval is not required for the said Scheme. In this regard the senior counsel has filed an affidavit signed by the petitioner. The same is taken on record. For hearing further submissions, time is extended at request. Put up on 07.11.2017 at 10.30 A.M.

— Solr

**K Anantha Padmanabha Swamy**  
Member (Judicial)

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